IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

Suppl. List Sr. No.04

Through virtual mode

EMG-Bail Application No.34-A/2020 EMG-Crlm 30-A/2020

Showkat Ahmad Parray.

....Petitioner(s)

Through Mr. Umar Rashid Wani, Adv.

V/S

U.T of Jammu & Kashmir

S.P Central Jail Srinagar and ors.

.... Respondent(s)

Through Mr. B.A.Dar, Sr. AAG.

CORAM:

Hon'ble Mr. Justice Ali Mohammad Magrey, Judge

<u>ORDER</u>

When this matter was taken up, Mr. B.A.Dar, learned Sr. AAG submits that the petitioner prior to filing of the instant application, had filed another Bail Application i.e Bail Application No.09/2020 which stands rejected on 17.04.2020 with the liberty to lay motion before appropriate court of law for seeking bail if there is any change in the circumstances.

When asked, the Counsel for he petitioner submits that he could not approach the Principal District & Sessions Judge Bandipora because the Presiding Officer was not available on the date he presented the application i.e 4.5.2020. It is made clear that there is no question of non-availability of the Principal District & Sessions Judge Bandipora as the Presiding Officer is always available in his court. However, may be, because of circumstances beyond his control he may have proceeded on leave.

This Bail application is settled in terms of order passed on 17.04.2020 in Bail Application No.09/2020 with the liberty to the petitioner to approach Principal District & Sessions Judge Bandipora within weeks time. In the first instance the said

court shall consider the relief prayed for in terms of the applicable law by virtual mode in the event the parties have in difficulty to appear physically before the court.

Registry to send copy of this order to Principal District & Sessions Judge Bandipora for compliance.

(Ali Mohammad Magrey) Judge

SRINAGAR 01.06.2020 *Gh. Nabi Secy*